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(11)

**The High Court of Kerala**

Kochi- 682 031,

Dated 28-9-2010.

D1- 82665/ 08.

**NOTIFICATION**

Sub.: Arbitration and Conciliation Act, 1996- panel of Arbitrators maintained by the High Court- inclusion in the panel- norms prescribed- reg.


Ref.: Scheme for Appointment of Arbitrators by the Chief Justice of Kerala, 1996.

In exercise of the powers conferred by the 'Arbitration and Conciliation Act, 1996' and upon considering the 'Scheme for Appointment of Arbitrators by the Chief Justice of Kerala, 1996', the High Court of Kerala hereby stipulates the following eligibility criteria for being considered for inclusion in the panel of Arbitrators maintained by the High Court:

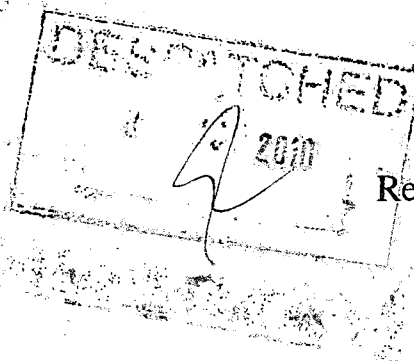
1. The minimum age for empanellment shall be 45 years as on the 1st January of the year in which the application is submitted.
2. The applicant should have a minimum practice of 15 years at the Bar or in the profession or technical field on the date of application.
3. Applicant should be an income tax assessee.

Those who are desirous of being included in the panel shall apply in the prescribed format with copy of documents supporting their eligibility and a recent passport size photograph. It is also hereby clarified that all those who are presently included in the panel of arbitrators maintained by the High Court, except the retired High Court Judges, shall apply afresh in the prescribed format, if they are desirous of continuing in the panel. Those whose request for inclusion in the panel are pending with the High Court also shall apply afresh in the prescribed format. The format of application and the information as to the mode of submitting application can be had from the website [www.highcourtofkerala.nic.in](http://www.highcourtofkerala.nic.in).

(By order)

  
A. Hariprasad,

Registrar (Subordinate Judiciary)



HIGH COURT OF KERALA  
APPLICATION FOR INCLUSION IN THE PANEL OF ARBITRATORS

1. Name:
2. Qualifications
  - (i) Academic :
  - (ii) Technical :
- 3 Date of birth :
4. Permanent Address:
5. Address to which communications are to be sent:
6. In the case of a professional enrolled/registered with the appropriate authority or body:
  - (i) Date of enrollment/registration and the name and address of the authority/body where enrolled/registered.
  - (ii) Enrollment/Registration number
7. (i) In the case of advocates/ Judicial officers, number of years' practice (or judicial service) and in which Court?
  - (ii) In the case of others, number of years of practice or service and the name of place/institution where practiced/served:
8. Have you specialised in any field or subject? If so, give details:

9. (i) Since when have you been an assessee under the Income Tax Act in respect of your profession? Give PAN number.

(ii) Particulars of assessment of your income for the last three years

*Gross income   Net Income   Tax Paid*

(1).....

(2).....

(3).....

(specify the assessment years)

10. Are you empaneled by any Governmental or non governmental authority. If Yes, give particulars.

11. Are you holding any office under the State or Central Government?

12. Reference to any important matter connected with your profession in which you have appeared/ attended:

13. Have you had to your credit any publication in any Journal? If so, give details:

14. Have you attended or participated in any seminar/conference relating to law/ the field or subject of your specialisation:

15. Other information/particulars, if any:

Place:

Signature:

Date:

Name: